

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 4016 – JK (LD) of 2025

DATED: - 11 - 04 - 2025

Sanction is hereby accorded to the appointment of Sh. Murtaza Ahmad, DySP, PID No. EXK-952273 of CID CI Kashmir as Officer In-charge Litigation (OIC) in WPC No. /2025 titled Changaized Ahmad Khan v/s UT of J&K and others including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 11.04.2025

No:-LAW-OIC/04/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department.
7. Additional Director of General CID, J&K, Jammu. This is with reference to your letter No. CID/Legal/WPC No. /2025/915-19 Dated 07.03.2025.
8. Director Litigation, Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer